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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
HYDERABAD

O.A.No.640 of 1999.

DATE OF ORDER:15-9-1999.

BETWEEN:

G.P.Rangaiah.

.....Applicant

a n d

1. The Chief General Manager,  
A.P.Circle, Dept of Telecommunications,  
Govt. of India, Sanchar Bhavan,  
Nampally, Hyderabad.

2. The Sub-Divisional Officer, Telecom,  
Karimnagar.

3. The General Manager, Karimnagar Telecom  
District, Department of Telecommunications,  
Karimnagar, A.P.505 001.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.Naveen Rao

COUNSEL FOR THE RESPONDENTS : Mr.V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

: ORDER:

ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN)

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Heard the learned Counsel Mr.Kishore Rao for Mr.P. Naveen Rao for the Applicant and Mr.V.Rajeshwar Rao, learned Standing Counsel for the Respondents.

2. This OA is filed for obtaining a declaration that the action of the respondents in not granting temporary status and regularization to the applicant inspite of direction given by this Tribunal in OA.No.1460 of 1997, dated 3-11-1997, was illegal and void, and a consequent direction is also sought to be given to the respondents to permit the applicant to proceed for Telecom Mechanic (Phone Mechanic) examination scheduled to be held on 2-5-1999 or any later date with all consequential benefits.

3. From the submissions made by the learned Counsels on either side, it emerges that temporary status was not conferred upon the applicant having regard to the fact that disciplinary proceedings at the relevant time against him were in progress. However, a statement is now made by the learned Standing Counsel Mr. V.Rajeshwar Rao for the Respondents that the disciplinary proceedings are over and the applicant is exonerated of the charges levelled against him.

4. In that case, therefore, no impediment survives against the applicant for granting temporary status and therefore it is hereby ordered and directed that the temporary status be conferred upon the applicant expeditiously and all consequential relief's including deputing the applicant for training for Telecom Mechanic be extended to the applicant.

5. This OA is, therefore, disposed of with a direction to the respondent no.3 to confer temporary status on the applicant within four weeks from the date of receipt of a copy of this Order and thereafter all consequential benefits emanating from the grant

of temporary status be extended to the applicant including the deputation of the applicant for training for Telecom Mechanic expeditiously preferably within one month from the date on which the temporary status is conferred upon the applicant.

6. The OA is disposed of accordingly. No order as to costs.

*D. Nasir*  
( D.H. NASIR )  
VICE CHAIRMAN

DATED this the 15<sup>th</sup> day of September, 1999  
Dictated in the Open Court

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